GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

LOK SABHA UNSTARRED QUESTION NO. 3004

TO BE ANSWERED ON THE 22ND MARCH, 2022/ CHAITRA 1, 1944 (SAKA)

DECENNIAL CENSUS

3004. SHRI V.K.SREEKANDAN:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government anticipates organised movement against the decennial Census exercise such as agitation for inclusion of other backward classes and court cases against the collection of data for the National Population Register and if so, the details thereof;

(b) whether these concerns have been shared with all State Governments and if so, the details thereof;

(c) whether agitations for inclusion of plantation labor as agriculture labour, inclusion of certain groups belonging to a particular religion, Other Backward Classes in Census are some examples of such organised movements and if so, the details thereof;

(d) whether the Government also anticipates that the collection of data to update the National Population Register may also give rise to certain demands and objectives; and

(e) if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI)

(a) to (e): The State Government appoints Census officers to take or aid

in or supervise the taking of Census under the provisions of the Census

Act, 1948. Every person is legally bound to answer the Census questions

to the best of his knowledge or belief. All requisite measures are taken

with the support of State Governments to conduct the Census and the

National Population Register exercise smoothly.